

Annexure B:

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S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	S.O. 920 (E)	01042015	The Foreign Trade Policy (FTP), 2015-2020	01042015-FT-000E3-01	https://egazette.nic.in/WriteReadData/2015/164404.pdf		
2	S.O. 1628 (E)	23042019	Prohibition On Import of Milk And Milk Products From China	23042019-FT-0E329-01	https://egazette.nic.in/WriteReadData/2019/202643.pdf		
3	S.O. 4772 (E)	30122020	Incorporation of policy condition under Exim Code 05040039 of Chapter 05 of ITC (HS), 2017, Schedule – I (Import Policy).	30122020-FT-00A14-01	https://egazette.nic.in/WriteReadData/2020/224014.pdf		
4	S.O. 1225(E)	28032020	In exercise of powers conferred by section 3 of the Foreign Trade Development and Regulation Act	28032020-FT-0E211-01	https://egazette.nic.in/WriteReadData/2020/218951.pdf		
5	S.O. 1260(E)	16042020	In exercise of powers conferred by section 3 of the Foreign Trade Development and Regulation	16042020-FT-0E211-01	https://egazette.nic.in/WriteReadData/2020/219061.pdf		
6	S.O. 4097(E)	13112019	Notification of ITC (HS), 2017 - Schedule-1 (Import Policy)	13112019-FT-00B14-01	https://egazette.nic.in/WriteReadData/2019/213927.pdf		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
7	S.O. 1128(E)	18032020	Amendment in import policy of items under Chapter 26 and 27 of ITC (HS), 2017, Schedule-I (Import Policy)	18032020-FT-00B14-01	https://egazette.nic.in/WriteReadData/2020/218816.pdf		
8	S.O. 5375(E)	23102018	Amendment of import policy condition of Pet Coke.	23102018-FT-0E329-01	https://egazette.nic.in/WriteReadData/2018/191475.pdf		
9	S.O. 5105(E)	03102018	Amendment of import policy of certain items under Chapter 29 and 30 of ITC (HS), 2017, Schedule – I (Import Policy).	03102018-FT-00B14-01	https://egazette.nic.in/WriteReadData/2018/190670.pdf		
10	S.O. 2006(E)	21072015	Import policy of 'Controlled Substances' under the NDPS Act, 1985	21072015-FT-00B14-01	https://egazette.nic.in/WriteReadData/2015/165061.pdf		
11	S.O. 3684 (E)	11102019	Amendment in Import Policy Condition of Urea under Exim Code 31021000 in the ITC (HS) 2017, Schedule-I (Import Policy)- regd.	11102019-FT-000C3-01	https://egazette.nic.in/WriteReadData/2019/213233.pdf		
12	S.O. 2705(E)	11082020	Amendment in Import Policy Conditions under Chapter 29, 38 and 39 of ITC (HS), 2017, Schedule I, Import Policy	11082020-FT-0E323-01	https://egazette.nic.in/WriteReadData/2020/221079.pdf		
13	S.O. 3112(E)	28082019	Amendment of import policy of polymethyl methacrylate under Exim code 39169032 of ITC (HS) 2017- Schedule-1 (Import Policy).	28082019-FT-00E32-01	https://egazette.nic.in/WriteReadData/2019/211848.pdf		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
14	S.O. 2401(E)	12062018	Amendment in import policy conditions of Natural Rubber under Exim Code 4001 10 of Chapter 40 of ITC(HS), 2017 - Schedule - 1 (Import Policy).	12062018-FT-000C3-01	https://egazette.nic.in/WriteReadData/2018/186475.pdf		
15	S.O. 75(E)	07012021	Amendment in import policy and condition of items classified under Chapter 41 & 43 of ITC (HS), 2017, Schedule– I (Import Policy).	07012021-FT-00A89-01	https://egazette.nic.in/WriteReadData/2021/224274.pdf		
16	F. No.01/89/180/Misc.39/AM-05/PC-2 (A).	18052016	Amendment of Appendix -2 X under Foreign Trade Policy, 2015 - 20	18052016-FT-00B82-01	https://egazette.nic.in/WriteReadData/2016/169755.pdf		
17	S.O. 4534(E)	18122019	Amendment in import policy conditions of gold and silver under Chapter 71 of ITC (HS), 2017, Schedule-I (Import Policy).	18122019-FT-00B15-01	https://egazette.nic.in/WriteReadData/2019/214847.pdf		
18	S.O. 3370(E)	28092020	Insertion of Policy Condition regarding import under all HS codes in Chapter 72, 73 and 86 of ITC (HS), 2017 to require compulsory registration under Steel Import Monitoring System (SIMS)	28092020-FT-00B15-01	https://egazette.nic.in/WriteReadData/2020/222078.pdf		
19	S.O. 1427(E)	31032021	Amendment in Import Policy of Copper and Aluminium under	31032021-FT-00B15-01	https://egazette.nic.in/WriteReadData/2021/226308.pdf		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
			Chapter - 74 and Chapter - 76 of ITC (HS), 2017, Schedule-I (Import Policy) - reg.				
20	F. No. 01/89/180/53/AM-01/PC-2[B]/Vol.VIII/E-2382.	19022020	Amendment of Para 2.54 (d)(v)iv in Handbook of Procedures, 2015-2020.	19022020-FT-000C3-01	https://egazette.nic.in/WriteReadData/2020/216294.pdf		
21	S.O. 1701(E)	07052019	Import policy for Electronics and IT Goods under Schedule-I (Import Policy) of ITC (HS), 2017.	07052019-FT-00B31-01	https://egazette.nic.in/WriteReadData/2019/203619.pdf		
22	S.O. 920(E)	15102020	Amendment in import policy of items under ITC HS Codes 84151010 and 84151090 of Chapter 84 of ITC (HS), 2017, Schedule – I (Import Policy).	15102020-FT-00E32-01	https://egazette.nic.in/WriteReadData/2020/222483.pdf		
23	PUBLIC NOTICE NO. 64 /1997-2002 (egazette reference not available)	29012002	Policy for import of cinematograph films and other films (including film on video tape, compact video disc, laser video disc or digital video disc	29012002-FT-00B83-01	https://content.dgft.gov.in/Wwebsite/pn6401.pdf		
24	S.O. 3492(E)	26092019	Amendment in import policy electronic cigarettes.	26092019-FT-0E325-01	https://egazette.nic.in/WriteReadData/2019/212856.pdf		
25	S.O. 4066(E)	08112019	Amendment in Policy Condition No. 3 of Chapter 88 and incorporation of	08112019-FT-	https://egazette.nic.in/Write		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
			Policy Condition No. 3 in Chapter 95 of ITC (HS) 2017, Schedule-I (Import Policy)-regd.	00B15-01	ReadData/2019/213810.pdf		
26	S.O. 2612 E	04082016	Import/export policy for Human Biological Samples for commercial purposes: amendment Schedule-1 (Import Policy) and Schedule-2 (Export Policy) of ITC (HS), 2012	04082016-FT-00A15-01	https://main.icmr.nic.in/sites/default/files/DGFT%20notification%204-8-16.pdf		
27	S.O. 3181(E)	17092020	Insertion of policy condition in chapter 85 and 94 of ITC (HS), 2017, Schedule -I (Import Policy)	17092020-FT-00B82-01	https://egazette.nic.in/WriteReadData/2020/221792.pdf		
28	S.O. 3111(E)	28082019	Insertion of a new policy condition under Chapter 87 of ITC (HS), 2017- Schedule-1 (Import Policy).	28082019-FT-00B81-01	https://egazette.nic.in/WriteReadData/2019/211847.pdf		
29	S.O. 3431(E)	12072018	Addition of Vishakhapatnam port for import of new vehicles.	12072018-FT-000C3-01	https://egazette.nic.in/WriteReadData/2018/187336.pdf		
30	S.O. 3432 (E)	12072018	Insertion of import policy conditions under Chapter 29 and 30 of the ITC (HS) 2017, Schedule-I (Import Policy).	12072018-FT-00E32-01	https://egazette.nic.in/WriteReadData/2018/187335.pdf		
31	S.O. 1047(E)	24112000	In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and	24112000-FT-00B31-01	https://egazette.nic.in/WriteReadData/2000/E_760_2013_011.pdf		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
			4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98)				
32	S.O. 2663(E)	01072021	Amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018 –reg.	01072021-FT-0P162-01	https://egazette.nic.in/WriteReadData/2021/228059.pdf		
33	S.O. 5326(E)	20122021	Annexure to this notification will replace the existing 'Appendix 3' to Schedule 2 of ITC (HS) Classification of Export and Import Items, 2012	20122021-FT-00P33-01	https://egazette.nic.in/WriteReadData/2021/232054.pdf		
34	S.O. 1860(E)	12062020	Amendment in Export Policy of Human Embryos	12062020-FT-00P11-01	https://egazette.nic.in/WriteReadData/2020/219905.pdf		
35	S.O. 3903(E)	29102020	Amendment in Export Policy of Onions Seeds	29102020-FT-00P31-01	https://egazette.nic.in/WriteReadData/2020/222827.pdf		
36	S.O. 86(E)	07012019	Export Policy of Fertilizers under Chapter 31 of ITC(HS) Classification of Export and Import Items 2018	07012019-FT-0P163-01	https://egazette.nic.in/WriteReadData/2019/195138.pdf		
37	S.O. 268(E)	27012017	Export Policy of Sandalwood.	27012017-FT-00P33-01	https://egazette.nic.in/WriteReadData/2017/173885.pdf		

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38	S.O. 899(E)	18022019	Export Policy of Red Sanders Wood exclusively sourced from cultivation origin obtained from private land (including Pattaland)	18022019-FT-00P33-01	https://egazette.nic.in/WriteReadData/2019/198174.pdf		
39	S.O. 3206(E)	29092017	Amendment in conditions for export of Guar Gum under Sl.No.89, Chapter 13 of Schedule 2 of ITC(HS).	29092017-FT-0P162-01	https://egazette.nic.in/WriteReadData/2017/179372.pdf		
40	S.O. 4196(E)	28082018	Export Policy Of Bio-Fuels	28082018-FT-00P11-01	https://egazette.nic.in/WriteReadData/2018/189018.pdf		
41	S.O. 4053(E)	21082018	Export policy of Beach Sand Minerals (BSM) in Chapter 26 of Schedule 2 of ITC(HS) Classification of Export and Import Items 2018 - regarding	21082018-FT-00P29-01	https://egazette.nic.in/WriteReadData/2018/188780.pdf		
42	S.O. 2332(E)	14062021	Amendment in Export Policy of Injection Remdesivir and Remdesivir API.	14062021-FT-00P11-01	https://egazette.nic.in/WriteReadData/2021/227591.pdf		
43	S.O. 1227(E)	30032020	Amendment in Export Policy of Animal By-Products.	30032020-FT-0P163-01	https://egazette.nic.in/WriteReadData/2020/218971.pdf		
44	S.O. 4186(E)	27082018	Amendment in Para 3.24 (j) of Chapter-3 of FTP 2015-2020	27082018-FT-00P32-01	https://egazette.nic.in/WriteReadData/2018/189105.pdf		
45	S.O. 5879(E)	30112018	Amendment in Para 4.32(i) of Chapter 4 of the Foreign Trade Policy 2015-20.	30112018-FT-0P162-01	https://egazette.nic.in/WriteReadData/2018/193557.pdf		

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46	S.O. 2644 (E)	14082017	Amendment in Para 4.32(i) of chapter 4 and in para 6.01 (a) of chapter 6 of the Foreign Trade Policy 2015-20	14082017-FT-00P14-01	https://egazette.nic.in/WriteReadData/2017/178120.pdf		
47	S.O. 3548(E)	30092019	Amendment in Export Policy of Electronic Cigarettes	30092019-FT-00P31-01	https://egazette.nic.in/WriteReadData/2019/212955.pdf		
48	S.O. 131(E)	13012017	Export Policy of Animal By-Products	13012017-FT-0P162-01	https://egazette.nic.in/WriteReadData/2017/173658.pdf		
49	G.S.R. 992	13071962	ARMS ACT, 1959	13071962-FT-00P33-01	https://legislative.gov.in/sites/default/files/A1959-54_0.pdf		
50	S.O. 1723(E)	30042021	Amendment in Para 2.25 of Foreign Trade Policy, 2015-20	30042021-FT-0E313-01	https://egazette.nic.in/WriteReadData/2021/226802.pdf		
51	S.O. 1700(E)	26042021	Amendment in import policy of Melon Seeds - Other under HS Code 12077090 of Chapter-12 of ITC (HS), 2017, Schedule-I (Import Policy)	26042021-FT-00A19-01	https://egazette.nic.in/WriteReadData/2021/226767.pdf		
52	S.O. 638(E)	10022021	Notification of Food Entry Points	10022021-FT-000C3-01	https://egazette.nic.in/WriteReadData/2021/225076.pdf		
53	S.O. 4772(E)	30122020	Incorporation of policy condition under Exim Code 05040039 of Chapter 05 of ITC (HS), 2017, Schedule-I (Import Policy)	30122020-FT-00A14-01	https://egazette.nic.in/WriteReadData/2020/224014.pdf		

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54	S.O. 4740(E)	28122020	The Export of all varieties of Onion has been made Free with effect from 01-01-2021.	28122020-FT-00P39-01	https://egazette.nic.in/WriteReadData/2020/223973.pdf		
55	S.O. 3936(E)	30102020	Insertion of import policy conditions for items under Exim code 07019000 of Chapter 07 of ITC (HS), 2017, Schedule-I (Import Policy)	30102020-FT-0E313-01	https://egazette.nic.in/WriteReadData/2020/222853.pdf		
56	S.O. 2980(E)	01092020	Ceiling/ cap on MEIS benefits available to exporters on exports made from 01.09.2020 to 31.12.2020	01092020-FT-000P6-01	https://egazette.nic.in/WriteReadData/2020/221493.pdf		
57	S.O. 2720(E)	11082020	Supply of essential commodities to the Republic of Maldives during 2020-21	11082020-FT-00P11-01	https://egazette.nic.in/WriteReadData/2020/221076.pdf		
58	S.O. 2680(E)	10082020	Amendment in Policy condition of Sl. no. 55 & 57, Chapter 10 Schedule 2, ITC (HS) Export Policy, 2018-reg.	10082020-FT-00P11-01	https://egazette.nic.in/WriteReadData/2020/221045.pdf		
59	S.O. 2289(E)	09072020	Amendment in import policy of cut flowers under HS Code 0603 of Chapter 6 of ITC (HS), 2017, Schedule-I (Import Policy)	09072020-FT-000C3-01	https://egazette.nic.in/WriteReadData/2020/220448.pdf		
60	S.O. 171(E)	10012020	Amendment in Para 6.01(k) of Foreign Trade Policy 2015-20	10012020-FT-00P42-01	https://egazette.nic.in/WriteReadData/2020/215357.pdf		
61	S.O. 4541(E).	18122019	Amendment in Import Policy and Policy condition under HS Code	18122019- FT-	https://egazette.nic.in/Write		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
			07131000 of Chapter 7 of ITC(HS), 2017, Schedule -I (Import Policy)	0E314-01	ReadData/2019/214848.pdf		
62	S.O. 2092(E)	25062019	Amendment in import policy of seeds of Peas.	25062019- FT-00A14-01	https://egazette.nic.in/WriteReadData/2019/206181.pdf		
63	S.O. 1955(E)	12062019	Amendment in import policy conditions of cashew kernels (broken/whole)	12062019- FT-0E319-01	https://egazette.nic.in/WriteReadData/2019/205549.pdf		
64	S.O. 1628(E)	23042019	Prohibition on import of milk and milk products from China	23042019- FT-00A12-01	https://egazette.nic.in/WriteReadData/2019/202643.pdf		
65	S.O. 5016(E)	28092018	Amendment in the import policy of Peas under Chapter 7 of the ITC (HS) 2017, Schedule -I (Import Policy).	28092018- FT-0E313-01	https://egazette.nic.in/WriteReadData/2018/190344.pdf		
66	S.O. 3612(E)	25072018	In supersession of Notification No.35/2015-2020 dt. 17.01.2017 amends the Import Policy of Arecanut	25072018- FT-0E314-01	https://egazette.nic.in/WriteReadData/2018/187766.pdf		
67	S.O. 3225(E)	02072018	Amendment in import policy of fresh ginger under Chapter 09 of the ITC (HS) 2017, Schedule - I (Import Policy)	02072018- FT -0E319-01	https://egazette.nic.in/WriteReadData/2018/187014.pdf		
68	S.O. 3224(E)	02072018	Amendment in import policy of Peas under Chapter 7 of the ITC (HS) 2017, Schedule-I (Import Policy)	02072018- FT -0E313-01	https://egazette.nic.in/WriteReadData/2018/187013.pdf		
69	S.O. 1826 (E)	04052018	Amendment in import policy of	04052018- FT -	https://egazette.nic.in/Write		

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			Beans of the species Vigna mungo (L) Hepper or Vigna radiate (L) Wilczek under Chapter 7 of the ITC (HS) 2017, Schedule I (Import Policy)	0E314-01	ReadData/2018/185178.pdf		
70	S.O. 1755(E)	25042018	Amendment in import policy of peas under Chapter 7 of the ITC (HS) 2017, Schedule I (Import Policy)	25042018- FT - 0E313-01	https://egazette.nic.in/WriteReadData/2018/184994.pdf		
71	S.O. 1410(E)	28032018	Amendments in Foreign Trade Policy 2015-2020, related to import of Raw Sugar under DFIA Scheme -reg.	28032018- FT - 00L41-01	https://egazette.nic.in/WriteReadData/2018/184434.pdf		
72	S.O. 1387(E)	27032018	Amendment in import policy conditions of apples under Exim code 08081000 of Chapter 08 of ITC (HS), 2017 - Schedule -1 (Import Policy).	27032018-FT-000C3-01	https://egazette.nic.in/WriteReadData/2018/184307.pdf		
73	S.O. 504(E)	02022018	Export Policy of Onions Removal of Minimum Export Price (MEP)	02022018- FT - 00P49-01	https://egazette.nic.in/WriteReadData/2018/182583.pdf		
74	S.O. 3717(E)	22112017	Export Policy of Pulses - Removal of prohibition on export of all varieties of Pulses till further orders - regarding.	22112017-FT-00P21-01	https://egazette.nic.in/WriteReadData/2017/180447.pdf		
75	S.O. 3206(E)	29092017	Amendment in conditions for export of Guar Gum under Sl.No.89, Chapter 13 of Schedule 2 of ITC(HS)	29092017- FT - 00P11-01	https://egazette.nic.in/WriteReadData/2017/179372.pdf		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
76	S.O. 3062(E)	15092017	Export Policy of Pluses - Removal of prohibition on export pluses (Toor Dal, Moong and Urad) till further orders	15092017- FT - 00P12-01	https://egazette.nic.in/WriteReadData/2017/178953.pdf		
77	S.O. 2963(E)	07092017	TRQ for Raw Sugar: Amendment in import policy of raw sugar classified under Exim Code 170114 of Chapter 17 of ITC(HS), 2017-Schedule-1 (Import Policy)	07092017-FT-000C3-01	https://egazette.nic.in/WriteReadData/2017/178678.pdf		
78	S.O. 2490(E)	05082017	Amendment in import policy of Pigeon Peas (Cajanus Cajan) / Toor Dal under Chapter 7 of the ITC (HS) 2017, Schedule I (Import Policy)	05082017-FT-0E314-01	https://egazette.nic.in/WriteReadData/2017/177849.pdf		
79	S.O. 1214(E)	19042017	Exemption from the application of quantitative ceiling and export bans on export of organic agricultural products (wheat, non-Basmati rice) and organic processed products (edible oils and sugar) and enhancement of quantitative ceiling on export of pulses & lentils.	19042017-FT-00P21-01	https://egazette.nic.in/WriteReadData/2017/175482.pdf		
80	S.O. 1181(E)	13042017	TRQ for Raw Sugar: Amendment in import policy of raw sugar classified under Exim Code 170114 of Chapter 17 of ITC (HS), 2017-Schedule-1	13042017-FT-000C3-01	https://egazette.nic.in/WriteReadData/2017/175389.pdf		

S. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
			(Import Policy).				
81	S.O. 968(E)	27032017	Amendment in export policy of edible oils	27032017-FT-00P17-01	https://egazette.nic.in/WriteReadData/2017/175029.pdf		
82	S.O. 171(E)	17012017	The minimum price for import of Areca Nuts is enhanced from existing Rs. 162/- to Rs.251/- per Kilogram	17012017-FT-00F11-01	https://egazette.nic.in/WriteReadData/2017/173716.pdf		
83	S.O. 2576(E)	01082016	Amendment in Sl. No. 57, Chapter 10 of Schedule 2 of ITC (HS) regarding conditions for export of Basmati Rice	01082016-FT-00P21-01	https://egazette.nic.in/WriteReadData/2016/171059.pdf		
84	S.O. 2533(E)	26072016	Minimum Export Price (MEP) on export of Potato	26072016-FT-00P49-01	https://egazette.nic.in/WriteReadData/2016/170992.pdf		
85	S.O. 1368(E)	08042016	Requirement of Certification regarding export of Betel Leaves	08042016-FT-00P11-01	https://egazette.nic.in/WriteReadData/2016/169018.pdf		
86	S.O. 354(E)	03022016	Procedure for export of sesame seeds to the European Union countries	03022016-FT-00P11-01	https://egazette.nic.in/WriteReadData/2016/168055.pdf		
87	S.O. 2442(E)	07092015	Export policy of sugar	07092015-FT-00P11-01	https://egazette.nic.in/WriteReadData/2015/165863.pdf		
88	S.O. 1468(E)	04062015	Amendments in Foreign Trade Policy 2015-20	04062015-FT-000P9-01	https://egazette.nic.in/WriteReadData/2015/164450.pdf		
89	S.O. 1683(E)	03072014	Amendments in the ITC (HS) 2012, Schedule 1 (Import Policy)	03072014-FT-0E311-01	https://egazette.nic.in/WriteReadData/2014/160136.pdf		

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90	S.O. 3085(E)	09102013	Amendment in Notification No 22(RE-2012)/2009-14 dated 18th June, 2013 relating to export of edible oils.	09102013-FT-00P49-01	https://egazette.nic.in/WriteReadData/2013/E_2392_2013_003.pdf		
91	S.O. 2279(E)	24072013	Amendment in Notification No. 18 (RE-2013)/2009-2014 dated 11th June, 2013	24072013-FT-00A14-01	https://egazette.nic.in/WriteReadData/2013/E_1732_2013_005.pdf		
92	S.O. 129(E)	11012013	Export of Pharmaceutical Grade Sugar and Specialty Sugar	11012013-FT-00P11-01	https://egazette.nic.in/WriteReadData/2013/E_122_2013_043.pdf		
93	S.O. 379 (E)	05032012	Exemption of Bhutan from the application of export bans by India on export of Milk Powder, Wheat, Edible Oils, Pulses and Non-Basmati Rice	05032012-FT-00P32-01	https://egazette.nic.in/WriteReadData/2012/E_338_2012_023.pdf		

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Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	S.O.1322 (E)	18112003	Plant Quarantine (Regulation of Import into India) Order, 2003	18112003-PQ-00A14-01	https://egazette.nic.in/WriteReadData/2003/E_1037_2011_007.pdf		
2	Destructive Insects and Pests (Amendment	31031992	Destructive Insects and Pests (Amendment and Validation) Act, 1992	31031992-PQ-00A84-01	https://legislative.gov.in/sites/default/files/A1992-12_0.pdf		

	and Validation) Act, 1992 dated 31031992						
3	S.O. 167 (E)	06022004	The Plant Quarantine (Regulation of Import into India)(Amendment) Order, 2004.	06022004-PQ-00A84-01	https://egazette.nic.in/WriteReadData/2004/E_138_2011_024.pdf		
4	S.O. 644 (E)	31052004	The Plant Quarantine (Regulation of Import into India) Third Amendment Order, 2004.	31052004-PQ-00A33-01	https://egazette.nic.in/WriteReadData/2004/E_495_2011_010.pdf		
5	S.O. 203 (E)	14022005	The Plant Quarantine (Regulation of Import into India) (Amendment) Order, 2005.	14022005-PQ-00F61-01	https://egazette.nic.in/WriteReadData/2005/E_150_2011_020.pdf		
6	S.O. 263 (E)	25022005	The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2005.	25022005-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2005/E_202_2011_020.pdf		
7	S.O. 462 (E)	31032005	The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2005.	31032005-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2005/E_332_2011_013.pdf		
8	S.O. 1121(E)	14072006	The Plant Quarantine (Regulation of Import into India) Amendment Order, 2006.	14072006-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2006/E_751_2011_004.pdf		

9	S.O. 1873(E)	31102006	The Plant Quarantine (Regulation of Import into India)(Third Amendment) Order, 2006.	31102006-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2006/E_1310_2011_004.pdf		
10	S.O. 2074(E)	06122006	The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2006.	06122006-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2006/E_1460_2011_004.pdf		
11	S.O. 2069 (E)	03122007	The Plant Quarantine (Regulation of Import into India) First Amendment, Order, 2007.	03122007-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2007/E_1487_2011_003.pdf		
12	S.O. 3 (E)	31122007	Plant quarantine (Regulation of Import into India) Second Amendment, Order, 2007.	31122007-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2008/E_3_2010_040.pdf		
13	S.O. 2847 (E)	08122008	Plant Quarantine (Regulation of Import into India First Amend. Order 2008.	08122008-PQ-00A13-01	https://egazette.nic.in/WriteReadData/2008/E_1712_2010_001.pdf		
14	S.O. 2888(E)	15122008	Plant Quarantine(Regulation of Import into India)(Second Amendment)Order,2008.	15122008-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2008/E_1742_2010_001.pdf		
15	S.O. 2286(E)	09092009	The Plant Quarantine (Regulation of Import into India) (First Amendment), Order, 2009.	09092009-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2009/E_1425_2011_005.pdf		
16	S.O. 2390(E)	16092009	The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2009.	16092009-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2009/E_1487_2010_002.pdf		

17	S.O. 3269(E)	23122009	The Plant Quarantine (Regulation of Import into India)(Third Amendment), Order, 2009.	23122009-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2009/E_2192_2010_001.pdf		
18	S.O. 3298(E)	24122009	The Plant Quarantine (Regulation of Import into India)(Fourth Amendment), Order, 2009.	24122009-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2009/E_2198_2010_001.pdf		
19	S.O. 907(E)	21042010	This order may be called the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2010	21042010-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2010/E_750_2011_003.pdf		
20	S.O. 2095(E)	27082010	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, may be called the Plant Quarantine (Regulation of Import into India) Second Amendment Order, 2010.	27082010-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2010/E_1778_2011_002.pdf		
21	S.O. 2284(E)	15092010	This Order may be called the Plant Quarantine (Regulation of Import into India) (Third Amendment), Order, 2010.	15092010-PQ-00A14-01	https://egazette.nic.in/WriteReadData/2010/E_1934_2011_002.pdf		

22	S.O. 2516(E)	11102010	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, may be called the Plant Quarantine (Regulation of Import into India) (Fourth Amendment), Order, 2010.	11102010-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2010/E_2121_2011_002.pdf		
23	S.O. 2711(E)	04112010	The Central Govt. hereby makes the following order further to amend the Plant Quarantining (Regulation of Import into India) Order, 2003, may be called the Plant Quarantining (Regulation of Import into India) (Fifth Amendment), order, 2010.	04112010-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2010/E_2291_2011_001.pdf		
24	S.O. 3052(E)	28122010	These Order may be called the Plant Quarantine (Regulation of Import into India) (Sixth Amendment), Order, 2010	28122010-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2010/E_2572_2011_001.pdf		
25	S.O. 887(E)	28042011	The Central Govt. hereby makes the following order further to amend the Plant Quarantine Order, 2003, may be called the Plant Quarantine (Regulation of Import into India) (First Amendment), Order, 2011.	28042011-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2011/E_727_2012_010.pdf		

26	S.O. 296 (E)	17022012	The Plant Quarantine (Regulation of Import into India)(First Amendment) Order, 2012.	17022012-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2012/E_261_2012_027.pdf		
27	S.O. 2775(E)	23112012	This order may be called the Plant Quarantine (regulation of Import into India) (Second Amendment) Order, 2012	23112012-PQ-00A14-01	https://egazette.nic.in/WriteReadData/2012/E_2292_2013_002.pdf		
28	S.O. 799(E)	21032013	The Central govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, may be called the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2013.	21032013-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2013/E_694_2013_014.pdf		
29	S.O. 1378 (E)	28052013	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, may be called the Plan Quarantine (Regulation of Import into India) (Second Amendment) Order, 2013.	28052013-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2013/E_1223_2013_009.pdf		
30	S.O. 1531 (E)	14062013	This Order may be called the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2013.	14062013-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2013/1_57009.pdf		

31	S.O. 1508 (E)	13062014	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, This Order may be called the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2014	13062014-PQ-00A14-01	https://egazette.nic.in/WriteReadData/2014/159943.pdf		
32	S.O. 1632 (E)	27062014	This Order may be called the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2014.	27062014-PQ-00A51-01	https://egazette.nic.in/WriteReadData/2014/160230.pdf		
33	S.O. 2320 (E)	12092014	This Order may be called the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2014.	12092014-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2014/161161.pdf		
34	S.O. 2542 (E)	29092014	This Order may be called the Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2014.	29092014-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2014/161288.pdf		
35	S.O. 2879 (E)	11112014	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, This Order may be called the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2014.	11112014-PQ-00A11-01	https://egazette.nic.in/WriteReadData/2014/161768.pdf		

36	S.O. 3114 (E)	10122014	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, This Order may be called the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2014	10122014-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2014/162029.pdf		
37	S.O. 1413 (E)	26052015	The Central Govt. hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003.	26052015-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2015/164292.pdf		
38	S.O. 2496 (E)	15092015	In exercise of the powers conferred by sub-section (1) of section 3 of the Destructive Insects and Pests Act, 1914 (2 of 1914), the Central Government hereby makes the following Order further to amend the Plant Quarantine (Regulation of Import into India) Order, 2003, namely.	15092015-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2015/165717.pdf		
39	S.O. 101(E)	13012016	In exercise of the powers conferred by sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914 (2 of 1914), the Central Government hereby makes the following Order	13012016-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2016/167692.pdf		

40	S.O.680 (E)	07032016	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914 2 of 1914	07032016-PQ-00A51-01	https://egazette.nic.in/WriteReadData/2016/168462.pdf		
41	S.O. 1873 (E)	25052016	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914 2 of 1914 the Central Government hereby makes the following Order	25052016-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2016/169922.pdf		
42	S.O. 2192 (E)	23062016	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914 2 of 1914 the Central Government hereby makes the following order	23062016-PQ-00A11-01	https://egazette.nic.in/WriteReadData/2016/170401.pdf		
43	S.O. 2248 (E)	29062016	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914 2 of 1914, the Central Govt.	29062016-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2016/170478.pdf		
44	S.O. 2453 (E)	05072016	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914 2 of 1914 the Central Government hereby	05072016-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2016/170870.pdf		

45	S.O. 2614 (E)	05082016	Central Government hereby makes the following Order further to amend the Plant Quarantine	05082016-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2016/171150.pdf		
46	S.O. 264 (E)	12012017	In exercise of the powers conferred by subsection 1 of section 3 of the Destructive Insects and Pests Act,	12012017-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2017/173878.pdf		
47	S.O. 364 (E)	03022017	Central Government hereby makes the following Order further to amend the Plant Quarantine Regulation of Import into India	03022017-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2017/174042.pdf		
48	S.O. 1344 (E)	27042017	Central Government hereby makes the following Order further to amend the Plant Quarantine Regulation of Import into India	27042017-PQ-00F61-01	https://egazette.nic.in/WriteReadData/2017/175686.pdf		
49	S.O. 1475 (E)	08052017	Central Government hereby makes the following Order further to amend the Plant Quarantine (Fourth Amendment) Order, 2017).	08052017-PQ-00F61-01	https://egazette.nic.in/WriteReadData/2017/175933.pdf		
50	S.O. 2019 (E)	21062017	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914 order,2003 (Fifth Amendment Order, 2017.)	21062017-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2017/177014.pdf		

51	S.O. 2152 (E)	06072017	Central Government hereby makes the following Order further to amend the Plant Quarantine Regulation of Import into India 2003 (Sixth Amendment Order, 2017)	06072017-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2017/177283.pdf		
52	S.O. 2752 (E)	23082017	In exercise of the powers conferred by sub section 1 of Section 3 of the Destructive Insects and Pests Act,1914,Plant Quarantineorder,2003 (Seventh Amendment Order, 2017)	23082017-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2017/178295.pdf		
53	S.O.3293 (E)	06102017	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order,2003 (Eighth Amendment Order, 2017)	06102017-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2017/179526.pdf		
54	S.O. 3556 (E)	07112017	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.	07112017-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2017/180120.pdf		
55	S.O. 4082 (E)	27122017	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003.	27122017-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2017/181246.pdf		

56	S.O. 1248 (E)	20032018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order,2003.	20032018-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2018/184190.pdf		
57	S.O. 1873 (E)	10052018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects Act,1914, Plant Quarantine order, 2003 (Second Amendment Order, 2018)	10052018-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2018/185288.pdf		
58	S.O. 1930 (E)	15052018	I am directed to enclose herewith a copy of notification in Hindi titled Plant Quarantine Regulation of import into India Act,1914, Plant Quarantine order, 2003 (Second Amendment Order, 2018)	15052018-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2018/185454.pdf		
59	S.O. 2059 (E)	24052018	In Government of India, Ministry of Agriculture Farmers Welfare, Gazette of India, Amendment of schedule VI	24052018-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2018/185826.pdf		
60	S.O. 2286 (E)	04062018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order,2003. (Third Amendment Order, 2018)	04062018-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2018/186255.pdf		

61	S.O 3194 (E)	29062018	The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2018.	29062018-PQ-00A86-01	https://egazette.nic.in/WriteReadData/2018/187004.pdf		
62	S.O. 3392 (E)	10072018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Fifth Amendment Order, 2018)	10072018-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2018/187297.pdf		
63	S.O. 3998 (E)	16082018	In exercise of the powers conferred by sub section 1 of Section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Sixth Amendment Order, 2018)	16082018-PQ-00A51-01	https://egazette.nic.in/WriteReadData/2018/188695.pdf		
64	S.O.5158 (E)	03102018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Seventh Amendment Order, 2018)	03102018-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2018/190872.pdf		
65	S.O.5830 (E)	22112018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Eighth Amendment Order, 2018)	22112018-PQ-00F61-01	https://egazette.nic.in/WriteReadData/2018/193286.pdf		

66	S.O.6224 (E)	18122018	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Ninth Amendment Order, 2018)	18122018-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2018/194113.pdf		
67	S.O. 941(E)	19022019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(First Amendment Order, 2019)	19022019-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2019/198395.pdf		
68	S.O.1728 (E)	06052019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Second Amendment Order, 2019)	06052019-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2019/203724.pdf		
69	S.O. 1817 (E)	24052019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act,1914, Plant Quarantine order,2003.(Third Amendment Order, 2019)	24052019-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2019/204601.pdf		

70	S.O. 1954 (E)	11062019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003. (Fourth Amendment Order, 2019)	11062019-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2019/2/05536.pdf		
71	S.O. 2525 (E)	15072019	S.O. 2525 (E): In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003. (Fifth Amendment Order, 2019)	15072019-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2019/2/07078.pdf		
72	S.O. 3141 (E)	29082019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003. (Seventh Amendment Order, 2019)	29082019-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2019/2/11869.pdf		
73	S.O. 3357 (E)	17092019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003. (Eighth Amendment Order, 2019)	17092019-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2019/2/12605.pdf		

74	S.O. 3594 (E)	01102019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (Ninth Amendment Order, 2019)	01102019-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2019/2/13051.pdf		
75	S. O. 3845 (E)	21102019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (Tenth Amendment Order, 2019)	21102019-PQ-00086-01	https://egazette.nic.in/WriteReadData/2019/2/13457.pdf		
76	S.O. 4083 (E)	08112019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (Eleventh Amendment Order, 2019)	08112019-PQ-00086-01	https://egazette.nic.in/WriteReadData/2019/2/13862.pdf		
77	S.O. 4615 (E)	21122019	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (Twelfth Amendment Order, 2019)	21122019-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2019/2/14953.pdf		

78	S.O. 352 (E)	24012020	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (First Amendment Order, 2020)	24012020-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2020/215701.pdf		
79	S.O. 488 (E)	31012020	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003. (Second Amendment Order, 2020)	31012020-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2020/215908.pdf		
80	S.O. 953 (E)	02032020	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (Third Amendment Order, 2020)	02032020-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2020/218582.pdf		
81	S.O. 1404(E)	27042020	In exercise of the powers conferred by subsection 1 of section 3 of the Destructive Insects and Pests Act, 1914, Plant Quarantine order, 2003. (Fourth Amendment Order, 2020)	27042020-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2020/219250.pdf		

82	S.O. 2390(E)	20072020	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914 (2 of 1914) the Central Government hereby makes the following Order further to amend the Plant Quarantine Regulation of Import into India Plant Quarantine order,2003. (Fifth Amendment Order, 2020)	20072020-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2020/20600.pdf		
83	S.O. 3646(E)	14102020	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act1914, Plant Quarantine order,2003.(Sixth Amendment Order, 2020)	14102020-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2020/22514.pdf		
84	S.O.4243(E)	17112020	S.O.4243(E): In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act1914, Plant Quarantine order,2003. (Seventh Amendment Order, 2021)	17112020-PQ-000C3-01	https://egazette.nic.in/WriteReadData/2020/23362.pdf		
85	S.O. 1139(E)	09032021	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act1914, Plant Quarantine order,2003.(First Amendment Order, 2021)	09032021-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2021/25814.pdf		

86	S.O. 1491(E)	07042021	Order to amend the Plant Quarantine (Regulation of Import into India) Order, 2003(Second Amendment Order, 2001)	07042021-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2021/2/26419.pdf		
87	S.O. 2511(E)	10062021	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act1914, Plant Quarantine order,2003.(Fourth Amendment Order, 2021)	10062021-PQ-00B14-01	https://egazette.nic.in/WriteReadData/2021/2/27862.pdf		
88	S.O. 2512(E)	10062021	exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act1914, Plant Quarantine order,2003.(Third Amendment Order, 2021)	10062021-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2021/2/27868.pdf		
89	S.O. 3686 (E)	09092021	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act1914, Plant Quarantine order,2003.(Sixth Amendment Order, 2021)	09092021-PQ-00A83-01	https://egazette.nic.in/WriteReadData/2021/2/29584.pdf		
90	S.O. 4870 (E)	25112021	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order,2003.(Ninth Amendment Order, 2021)	25112021-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2021/2/31389.pdf		

91	S.O. 5103(E)	02112021	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (eighth Amendment Order, 2021)	02112021-PQ-00A84-01	https://egazette.nic.in/WriteReadData/2021/231754.pdf		
92	S.O. 5134(E)	02112021	In exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (Tenth Amendment Order, 2021)	10122021-PQ-00A84 -01	https://egazette.nic.in/WriteReadData/2021/231785.pdf		
93	S.O. 1885(E)	05042022	In the exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (First Amendment Order, 2022)	05042022-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2022/235250.pdf		
94	S.O. 3456 (E)	26072022	In the exercise of the powers conferred by sub section 1 of section 3 of the Destructive Insects and Pests Act 1914, Plant Quarantine order, 2003. (First Amendment Order, 2022)	26072022-PQ-00A53-01	https://egazette.nic.in/WriteReadData/2022/237633.pdf		

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Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	G.S.R. 1179(E)	31122016	Drugs and Cosmetics Act and Rules	31122016- DC-00B14-01	https://egazette.nic.in/WriteReadData/2016/173342.pdf		
2	G.S.R. 763(E)	15122020	Cosmetics Rules, 2020	15122020- DC-00B14-01	https://egazette.nic.in/WriteReadData/2020/223714.pdf		
3	S.O. 4244(E)	26112020	Drugs and Cosmetics Act	26112020- DC-00B15-01	https://egazette.nic.in/WriteReadData/2020/223363.pdf		
4	S.O. 2450(E)	27072020	Drugs and Cosmetics Act	27072020- DC-00B15-01	https://egazette.nic.in/WriteReadData/2020/220713.pdf		
5	G.S.R. 180 (E)	16032020	Banning of Chenodeoxycholic acid & Ursodeoxycholic acid extracted and prepare under Section 10A	16032020 DC-0E325-01	https://egazette.nic.in/WriteReadData/2020/218732.pdf		
6	G.S.R. 101 (E)	11022020	Drugs and Cosmetics Rules	11022020- DC-00B31-01	https://egazette.nic.in/WriteReadData/2020/216113.pdf		
7	G.S.R. 102 (E)	11022020	Medical Devices Rules, 2017	11022020- DC-00B81-01	https://egazette.nic.in/WriteReadData/2020/216075.pdf		
8	G.S.R. 52(E)	27012020	Exemption of Import of Oxytocin reference standards from Prohibition	27012020- DC-00B81-01	https://egazette.nic.in/WriteReadData/2020/215741.pdf		
9	G.S.R.787(E)	16102019	Medical Devices Rules	16102019- DC-00B82-01	https://egazette.nic.in/WriteReadData/2019/213289.pdf		
10	G.S.R. 653(E)	13092019	Drugs and Cosmetics Rules	13092019- DC-000C3-01	https://egazette.nic.in/WriteReadData/2019/212468.pdf		
11	S.O. 2607(E)	19072019	Drugs and Cosmetics Act	19072019- DC-000J1-01	https://egazette.nic.in/WriteReadData/2019/207345.pdf		

12	G.S.R. 499(E)	17072019	Drugs and Cosmetics Act	17072019- DC-00B15-01	https://egazette.nic.in/WriteReadData/2019/207196.pdf		
13	G.S.R. 318 (E)	18042019	Drugs and Cosmetics Act	18042019- DC-00B15-01	https://egazette.nic.in/WriteReadData/2019/202618.pdf		
14	G.S.R.227(E)	19032019	New Drugs and Clinical Trials Rules	19032019- DC-00B14-01	https://egazette.nic.in/WriteReadData/2019/200759.pdf		
15	G.S.R.231(E)	20032019	Drugs and Cosmetics Rules	20032019- DC-00B31-01	https://egazette.nic.in/WriteReadData/2019/200553.pdf		
16	G.S.R. 47(E)	25012019	Drugs and Cosmetics Rules	25012019- DC-00P33-01	https://egazette.nic.in/WriteReadData/2019/196180.pdf		
17	G.S.R. 30(E)	15012019	Medical Devices Rules	15012019- DC-00B31-01	https://egazette.nic.in/WriteReadData/2019/195412.pdf		
18	G.S.R. 19(E)	10012019	Drugs and Cosmetics Rules	10012019- DC-00B15-01	https://egazette.nic.in/WriteReadData/2019/195036.pdf		
19	G.S.R. 20(E)	10012019	Drugs and Cosmetics Rules	10012019- DC-000C3-01	https://egazette.nic.in/WriteReadData/2019/195037.pdf		
20	S.O. 6161(E)	13122018	Restriction of Buclizine and its formulations as appetite stimulant under Section 26A	13122018- DC-00B31-01	https://egazette.nic.in/WriteReadData/2018/193983.pdf		

21	G.S.R. 1193(E)	12122018	Drugs and Cosmetics Rules	12122018- DC-00B14-01	https://egazette.nic.in/WriteReadData/2018/1_93941.pdf		
22	G.S.R.1161(E)	03122018	Drugs and Cosmetics Rules	03122018- DC-00B31-01	https://egazette.nic.in/WriteReadData/2018/1_93572.pdf		
23	G.S.R. 1153(E)	29112018	Cosmetics Rules	29112018- DC-00B81-01	https://egazette.nic.in/WriteReadData/2018/1_93442.pdf		
24	G.S.R. 729(E)	01082018	Medical Device Rules	01082018- DC-00B82-01	https://egazette.nic.in/WriteReadData/2018/1_87923.pdf		
25	S.O. 2237(E)	01062018	Medical Devices Rules	01062018- DC-00B82-01	https://egazette.nic.in/WriteReadData/2018/1_86076.pdf		
26	G.S.R. 411(E)	27042018	Drugs and Cosmetics Act	27042018- DC-00P15-01	https://egazette.nic.in/WriteReadData/2018/1_85017.pdf		
27	G.S.R. 408(E)	26042018	Drugs and Cosmetics Rules	26042018--DC-00B31-01	https://egazette.nic.in/WriteReadData/2018/1_85026.pdf		
28	G.S.R. 385(E)	19042018	Drugs and Cosmetics Rules	19042018- DC-00B84-01	https://egazette.nic.in/WriteReadData/2018/1_84862.pdf		
29	G.S.R. 222 (E)	13032018	Drugs and Cosmetics Rules	13032018- DC-00B31-01	https://egazette.nic.in/WriteReadData/2018/1_83769.pdf		
30	G.S.R. 1337(E)	27102017	Drugs and Cosmetics Rules	27102017- DC-00B15-01	https://egazette.nic.in/WriteReadData/2017/1_79898.pdf		
31	GS.R. 433(E)	07062012	Drugs and Cosmetic Act	07062012- DC-0E325-01	https://egazette.nic.in/WriteReadData/2012/E_265_2012_029.pdf		
32	G.S.R. 144(E)	17022017	Drugs and Cosmetic Act	17022017- DC-00P19-01	https://egazette.nic.in/WriteReadData/2017/1_74296.pdf		
33	G.S.R. 103(E)	02022017	Drugs and Cosmetics Rules	02022017- DC-00B14-01	https://egazette.nic.in/WriteReadData/2017/1_74010.pdf		
34	G.S.R. 78(E)	01012018	Medical Devices Rules	01012018- DC-00B15-01	https://cdsco.gov.in/opencms/opencms/system/modules/CDSCO.WEB/elements/download_file_division.jsp?num_id=MzE4MA==		

35	G.S.R. 76 (E)	31012017	Drugs and Cosmetics Rules	31012017- DC-00B15-01	https://egazette.nic.in/WriteReadData/2017/173918.pdf		
36	G.S.R. 56(E)	19012017	Drugs and Cosmetics Rules	19012017- DC-00B21-01	https://egazette.nic.in/WriteReadData/2017/173760.pdf		
37	G.S.R. 41(E)	17012017	Drugs and Cosmetics Rules	17012017- DC-000C3-01	https://egazette.nic.in/WriteReadData/2017/173695.pdf		
38	G.S.R.1041(E)	04112016	Drugs and Cosmetics Rules	04112016- DC-00B21-01	https://egazette.nic.in/WriteReadData/2016/172505.pdf		
39	G.S.R. 897(E)	21092016	Drugs and Cosmetics Rules	21092016- DC-00B83-01	https://egazette.nic.in/WriteReadData/2016/171845.pdf		
40	S.O. 2612(E)	04082016	Import Policy for Human Biological Samples for commercial purposes under General Notes 17 to Schedule–1 (Import Policy) and Export Policy for Human Biological Samples for commercial purposes under General Notes 4 to Schedule–2 (Export Policy) of ITC (HS), 2012	04082016- DC-000C3-01	https://egazette.nic.in/WriteReadData/2016/171122.pdf		
41	G.S.R. 287 (E)	08032016	Drugs and Cosmetics Rules	08032016- DC-00B21-01	https://egazette.nic.in/WriteReadData/2016/168464.pdf		
42	G.S.R. 918(E)	30112015	Drugs and Cosmetics Rules	30112015- DC-000B7-01	https://egazette.nic.in/WriteReadData/2015/166899.pdf		
43	G.S.R. 224(E)	25032015	Narcotic Drugs and Psychotropic Substances Rules	25032015- DC-00B14-01	https://egazette.nic.in/WriteReadData/2015/163392.pdf		

44	G.S.R. 68(E)	03022015	Drugs and Cosmetics Rules	03022015- DC-00B42-01	https://egazette.nic.in/WriteReadData/2015/1_62700.pdf		
45	G.S.R. 701(E)	29092014	Prohibition of Use of Polyethylene Terephthalate or Plastic containers for primary packaging of drug formulations for using in certain cases Rules	29092014- DC-0E325-01	https://egazette.nic.in/WriteReadData/2014/1_61147.pdf		
46	G.S.R. 570(E)	07082014	Drugs and Cosmetics Rules	07082014- DC-00B15-01	https://egazette.nic.in/WriteReadData/2014/1_60521.pdf		
47	G.S.R. 724(E)	07112013	Drugs and Cosmetics Rules	07112013- DC-00B14-01	https://egazette.nic.in/WriteReadData/2013/1_56899.pdf		
48	GSR 28(E)	17012012	Drugs and Cosmetics Rules	17012012- DC-00B31-01	https://egazette.nic.in/WriteReadData/2012/E_16_2012_176.pdf		
49	GSR 899(E)	27122011	Drugs and Cosmetics Rules	27122011- DC-00B82-01	https://cdsco.gov.in/opencms/opencms/system/modules/CDSCO.WEB/elements/download_file_division.jsp?num_id=MTIzMA==		
50	GS.R. 101(E)	18022011	Drugs and Cosmetics Rules	18022011- DC-000C3-01	https://egazette.nic.in/WriteReadData/2011/E_89_2011_038.pdf		
51	G.S.R 45(E)	24012011	Drugs and Cosmetics Rules	24012011- DC-000C3-01	https://egazette.nic.in/WriteReadData/2011/E_36_2011_118.pdf		
52	G.S.R 917(E)	22122009	Drugs and Cosmetics Rules	22122009- DC-00B33-01	https://egazette.nic.in/WriteReadData/2009/E_723_2010_003.pdf		
53	G.S.R. 431(E)	30062005	Drugs and Cosmetics Rules	30062005- DC-00B21-01	https://egazette.nic.in/WriteReadData/2005/E_288_2011_022.pdf		

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Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	H i s t o r y	Re ma rks
1	S.O. 802(E)	17082001	Notification on banning of livestock products from BSE positive countries	17082001-HC-00A12-01	https://egazette.nic.in/WriteReadData/2001/E-2418-2001-0591-111820.pdf		
2	S.O. 1500 (E)	17062008	Import of Specific Pathogen Free Eggs (Chicken Eggs and duck eggs) into India	17062008-HC-00A83-01	https://egazette.nic.in/WriteReadData/2008/E_837_2010_001.pdf		
3	S.O. 3485 (E)	17072018	Company letterhead certificate for export of specific pathogen-free eggs to India	17072018-HC-0P163-01	https://egazette.nic.in/WriteReadData/2018/1_87384.pdf		
4	S.O. 2482(E)	15102008	The Central Government hereby notifies the guidelines regulating the method of operation of aquatic quarantine for the import of Litopenaeus vannamei into India.	15102008-HC-00A86-01	https://egazette.nic.in/WriteReadData/2008/E_1469_2010_001.pdf		
5	S.O. 2213(E)	31082009	Amendment of Notification under the Livestock importation Act-reg for aquatic quarantine for import of Litopenaeus vannamei	31082009-HC-00A86-01	https://egazette.nic.in/WriteReadData/2009/E_1361_2011_004.pdf		
6	S.O. 783(E),	25042011	The Central Govt. hereby makes the following amendments in the notification of the Govt. of India in the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries) published vide No. S.O. 2482 (E), dated the 15th October, 2008.	25042011-HC-00A86-01	https://egazette.nic.in/WriteReadData/2011/E_667_2012_011.pdf		
7	S.O. 1392(E)	20062012	Amendment to Principal rules published in the Gazette of India, Extraordinary part-ii, section-3, sub-section (ii) vide, S.O. 2482(E) dated 20th October, 2008	20062012-HC-00A86	https://egazette.nic.in/WriteReadData/2012/E_1163_2012_009.pdf		

8	S.O. 2284(E)	01072016	In exercise of the powers conferred by sub-section (1) of section 3 of the Livestock Importation Act, 1898 (Act 9 of 1898), the Central Government hereby makes the following amendment to the guidelines regulating the method of operation of aquatic quarantine for the import of <i>Litopenaeus vannamei</i> into India	01072016-HC-00A86-01	https://egazette.nic.in/WriteReadData/2016/170478.pdf		
9	S.O. 1825 (E)	24072009	Central Government notifies the veterinary certificate for regulating the import of raw, salted, pickled, limed and dried skins and hides into India.	24072009-HC-00A83-01	https://egazette.nic.in/WriteReadData/2009/E_1159_2010_002.pdf		
10	G.S.R. 752 (E)	05102012	Import of horses and other equidae into India	05102012- HC-00A14-01	https://egazette.nic.in/WriteReadData/2012/E_514_2012_020.pdf		
11	G.S.R. 185 (E)	21032013	Import of horses and other Equidae into India	21032013-HC-00A14-01	https://egazette.nic.in/WriteReadData/2013/E_150_2013_048.pdf		
12	S.O. 1495(E)	10062014	Procedure for import of live-stock notified under clause (b) of section 2 of livestock importation Act	10062014-HC-00A14-01	https://egazette.nic.in/WriteReadData/2014/159872.pdf		
13	S.O. 4025 (E)	06112020	Import of pet dog or pet cat through Cochin International	06112020-HC-000C3-01	https://egazette.nic.in/WriteReadData/2020/222992.pdf		
14	S.O. 2825 (E)	14072021	Notification S.O. 2825 (E-), dated 14th July' 2021 under the Livestock importation Act, 1898 'reg'	14072021-HC-000C3-01	https://egazette.nic.in/WriteReadData/2021/228300.pdf		
15	S.O.489(E)	04022022	Livestock Importation Act, 1898 (9 of 1898) reg.	04022022-HC-000C3-01	https://egazette.nic.in/WriteReadData/2022/233172.pdf		
16	S.O. No. 1496(E)	11062014	Live-stock Importation Act, 1898 (9 of the 1898)	11062014-HC-00A14	https://egazette.nic.in/WriteReadData/2014/159872.pdf		
17	S.O. 2657 (E)	23092015	Import of bovine frozen semen into India	23092015-HC-000C3-02	https://egazette.nic.in/WriteReadData/2015/165897.pdf		
18	S.O. 2666(E)	16102014	Procedure for import of live-stock products notified under Section 2(d) and section 3A	16102014-HC-00A14-01	https://egazette.nic.in/WriteReadData/2014/161511.pdf		

			of the Live-stock Importation Act (S.O. 2)				
19	S.O. 3356(E)	10122015	Livestock Importation Act	10122015-HC-00A14-01	https://egazette.nic.in/WriteReadData/2015/167100.pdf		
20	S.O. 2640(E)	03082016	Central Government hereby makes the following amendment in the notification of the Government of India Ministry of Agriculture	03082016-HC-00A14-01	https://egazette.nic.in/WriteReadData/2016/171152.pdf		
21	S.O. 3112(E)	30092016	Livestock Importation Act	30092016-HC-00A14-01	https://egazette.nic.in/WriteReadData/2016/172020.pdf		
22	S.O. 3349(E)	29102016	Livestock Importation Act	29102016-HC-00A14-01	https://egazette.nic.in/WriteReadData/2016/172432.pdf		
23	S.O. 948(E)	22032017	Livestock Importation Act	22032017-HC-000C3-01	https://egazette.nic.in/WriteReadData/2017/174973.pdf		
24	S.O. 2486(E)	04082017	Notification on Ports	04082017-HC-000C3-01	https://egazette.nic.in/WriteReadData/2017/177841.pdf		
25	S.O. 5758(E)	16112018	Livestock Importation Act	16112018-HC-000C3-01	https://egazette.nic.in/WriteReadData/2018/193001.pdf		
26	S.O. 2679(E)	10082020	Livestock Importation Act	10082020-HC-00A14-01	https://egazette.nic.in/WriteReadData/2020/221049.pdf		
27	S.O. 4559(E)	16122020	Livestock Importation Act	16122020-HC-000C3-01	https://egazette.nic.in/WriteReadData/2020/223725.pdf		
28	S.O. 4953 (E)	01122021	Livestock Importation Act, 1898 (9 of 1898)	01122021-HC-00A14-01	https://egazette.nic.in/WriteReadData/2021/231551.pdf		
29	S.O. 2655 (E)	28092015	In exercise of the powers conferred by section 3 of the Livestock Importation Act, 1898 the	28092015-HC-000C3-01	https://egazette.nic.in/WriteReadData/2015/165897.pdf		
30	S.O. 1355 (E)	25032021	Livestock Importation Act, 1898 (9 of 1898),	25032021-HC-00A62-01	https://egazette.nic.in/WriteReadData/2021/226118.pdf		
31	S.O. 2656 (E)	23092015	Import of in vivo bovine embryos into India	23092015-HC-000C3-01	https://egazette.nic.in/WriteReadData/2015/165897.pdf		
32	S.O. 4118(E)	14112019	Provisions to regulate the import of poultry and poultry products under the Livestock	14112019-HC-00A12-01	https://egazette.nic.in/WriteReadData/2019/213874.pdf		

			Importation Act				
33	File No: L-110109(4)/15/2019-Trade (E-14537) (egazette reference not available)	24122019	Revised veterinary Certificate for Import of Milk and Milk products into India-regarding	24122019-HC-00A83-01	https://dahd.nic.in/sites/default/files/Revised%20Dairy%20Veterinary%20Protocol_0.pdf		
34	File No. L-110102(L)/1/2018-Trade (E-7526) (egazette reference not available)	10082020	"Applicability of official 'Veterinary Health Certificate for import of Milk and Milk Products into India" for import of dairy products included under different chapters in Indian import policy- reg.	10082020-HC-00A83-01	https://dahd.nic.in/sites/default/files/Circular%20dated%2008.07.2020%20on%20VHC%20for%20import%20of%20milk%20and%20milk%20products_0.pdf		
35	S.O. 3926(E)	22092021	In exercise of the powers conferred by section 3A of the Livestock Importation Act, 1898, Veterinary Health Certificate requirements for dog and cat food products containing animal origin material imported into India.	22092021-HC-00A83-01	https://egazette.nic.in/WriteReadData/2021/229892.pdf		

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1	G.S.R. 837(E)	14111985	In exercise of the powers conferred by Section 9, read with section 76 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)	14111985-BN-00P31-01	https://egazette.nic.in/WriteReadData/1985/E-0827-1985-0491-35812.pdf		
2	G.S.R. 837(E)	14111985	An Act to consolidate and amend the law relating to narcotic drugs, to make stringent provisions for the control and regulation of operations relating to narcotic drugs and psychotropic substances 1[, to provide for the forfeiture of property derived from, or used in, illicit traffic in narcotic drugs and psychotropic substances, to implement the provisions of the International Convention on Narcotic Drugs and Psychotropic Substances] and for matters connected therewith.	14111985-BN-00P31-02	https://egazette.nic.in/WriteReadData/1985/E-0827-1985-0491-35812.pdf		
3	GSR 536(E)	26082020	In exercise of the powers conferred by section 9A of the Narcotic Drugs and Psychotropic Substances Act	26082020-BN-00P31-01	https://egazette.nic.in/WriteReadData/2020/221380.pdf		
4	G.S.R. 191(E)	26032013	This order may be called the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Order, 2013.	26032013-BN-00P15-01	https://egazette.nic.in/WriteReadData/2013/E_155_2013_046.pdf		
5	G.S.R. 186(E)	27022018	In exercise of the powers conferred by section 9A of the Narcotic Drugs and	27022018-BN-00P33-01	https://egazette.nic.in/WriteReadData/2018/183455.pdf		

			Psychotropic Substances Act,				
6	S. O.1761(E)	26042018	Whereas the Central Government is satisfied, on the basis of information and evidence which has become available to it, with respect to the nature and effect of and the scope for abuse of the following substance (natural or synthetic) or natural material or any salt or preparation of such substances or materials, and the modification with respect to such substances, and that it is necessary to add the following substance or natural material or salts or preparation of such substance or material in the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985)	26042018-BN-00B14-01	https://egazette.nic.in/WriteReadData/2018/185016.pdf		
7	S.O. 311(E)	10022011	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985, the Central Government added Ketamine and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.	10022011-BN-00B14-01	https://egazette.nic.in/WriteReadData/2011/E_268_2011_025.pdf		
8	S.O. 2373(E)	12072016	In exercise of the powers conferred by clauses vii(a) and xxiii(a) of section 2 of the Narcotic Drugs and Psychotropic Substances Act, 1985 61 of 1985, the Central Government hereby makes following amendment	12072016-BN-00P33-01	https://egazette.nic.in/WriteReadData/2016/170718.pdf		
9	S.O. 1275(E)	23032021	In exercise of the powers conferred by Section 3 of Narcotic Drugs and	23032021-BN-00B14-01	https://egazette.nic.in/WriteReadData/2021/1275001.pdf		

			Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added following substances or natural materials or salts or preparation of such substances or materials in the list of psychotropic substances specified in the Schedule of the said Act.		021/226041.pdf		
10	S.O. 2567(E)	29072016	In exercise of the powers conferred by Section 3 of FT (D&R) Act, 1992 read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, the Central Government hereby amends the Import Policy Condition No. 3 of Chapter 12 of ITC (HS), 2012 Schedule-I which related to import of Poppy Seeds.	29072016-BN-00B14-01	https://egazette.nic.in/WriteReadData/2016/171026.pdf		
11	S.O. 785(E)	26101992	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added following substances or natural materials or salts or preparation of such substances or materials in the list of psychotropic substances specified in the Schedule of the said Act.	26101992-BN-00B14-01	https://egazette.nic.in/WriteReadData/1992/E-0503-1992-0679-20780.pdf		
12	S.O. 39(E)	12011996	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added Etryptamine and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.	12011996-BN-00B14-01	https://egazette.nic.in/WriteReadData/1996/E-0305-1996-0028-11192.pdf		
13	S.O. 475 (E)	11062003	In exercise of the powers conferred by Section 3 of Narcotic Drugs and	11062003-BN-00B14-01	https://egazette.nic.in/WriteReadData/2		

			Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added following substances or natural materials or salts or preparation of such substances or materials in the list of psychotropic substances specified in the Schedule of the said Act.		003/E 272 2011 021.pdf		
14	G.S.R. 1 (E)	02012004	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added following substances or natural materials or salts or preparation of such substances or materials in the list of psychotropic substances specified in the Schedule of the said Act.	02012004-BN-00B14-01	https://egazette.nic.in/WriteReadData/2004/E 1 2011 144.pdf		
15	S.O. 376 (E)	05022015	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added Mephedrone and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.	05022015-BN-00B14-01	https://egazette.nic.in/WriteReadData/2015/162808.pdf		
16	S.O. 2374 (E)	12072016	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added 25B-NBOMe and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.	12072016-BN-00B14-01	https://egazette.nic.in/WriteReadData/2016/170718.pdf		
17	S.O. 1383(E)	02052017	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the	02052017-BN-00B14-01	https://egazette.nic.in/WriteReadData/2017/175756.pdf		

			Central Government hereby added para-Methoxymethyl-amphetamine, PMMA and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.				
18	S.O. 821(E)	27022018	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added 4-Methylethcathinone and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.	27022018-BN-00B14-01	https://egazette.nic.in/WriteReadData/2018/183420.pdf		
19	S.O. 1352 (E)	13032019	In exercise of the powers conferred by Section 3 of Narcotic Drugs and Psychotropic Act, 1985 (61 of 1985), the Central Government hereby added AB-Chminaca and its salts and preparation in the list of psychotropic substances specified in the Schedule of the said Act.	13032019-BN-00B14-01	https://egazette.nic.in/WriteReadData/2019/200117.pdf		
20	S.O. 826(E)	14111985	In exercise of the powers conferred by Section 9, read with section 76 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)	14111985-BN-00B14-01	https://egazette.nic.in/WriteReadData/1985/E-0829-1985-0541-36363.pdf		
21	S.O. 40(E)	29011993	In exercise of the powers conferred by sub-clause (b) of clause (xi) of Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)	29011993-BN-00P31-01	https://dor.gov.in/sites/default/files/G.S.R%2040%20%28E%29%20Dated%2029.01.1993_0.pdf		
22	S.O. 1431(E)	21062011	In exercise of the powers conferred by sub-clause (b) of clause (xi) of Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)	21062011-BN-00P31-01	https://egazette.nic.in/WriteReadData/2011/E_1193_2012_008.pdf		
23	S.O. 1382(E)	02052017	In exercise of the powers conferred by	02052017-BN-00P31-01	https://egazette.nic.in/WriteReadData/2		

			sub-clause (b) of clause (xi) of Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)		017/175756.pdf		
24	S.O. 823(E)	27022018	In exercise of the powers conferred by sub-clause (b) of clause (xi) of Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)	27022018-BN-00P31-01	https://egazette.nic.in/WriteReadData/2018/183420.pdf		
25	S.O. 1274(E)	23032021	In exercise of the powers conferred by sub-clause (b) of clause (xi) of Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985 (61 of 1985)	23032021-BN-00P31-01	https://egazette.nic.in/WriteReadData/2021/226041.pdf		

Select PGA: Rubber Board

Select Year:

Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	S.R.O 1661 S.R.O 1662	1804194 7	LICENSE IS REQUIRED FROM THE RUBBER BOARD FOR THE IMPORT OF NATURAL RUBBER	18041947-RU-00B14-01	https://egazette.nic.in/WriteReadData/1955/E-2215-1955-0227-101953.pdf		

Select PGA: Department of Atomic Energy (DAE)

Select Year:

Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	G.S.R. 1254	21091962	Nuclear Grade Graphite Being SCOMET Item & A Radioactive Material, Export of These Items Is Regulated Under The Atomic Energy Act, 1962 And Rules Framed, And Notifications/Orders Issued Thereunder From Time-To-Time By The Department Of Atomic Energy And Shall Additionally Attract The Provisions Of Radiation Protection Rules, 2004. Refer to Appendix-3 Category 0a Schedule 2 Of The Export Policy For Details	21091962-DA-00P33-01	https://egazette.nic.in/WriteReadData/1962/E-1904-1962-0087-85536.pdf		

Select PGA: Directorate General of Civil Aviation (DGCA)

Select Year:

Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	GSR 174(E)	12032021	Unmanned Aircraft System Rules, 2021	12032021-CA-00B15-01	https://egazette.nic.in/WriteReadData/2021/225860.pdf		

Select PGA: Tea Board

Select Year:

Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	S.R.O. 1026 S.R.O. 943 S.R.O. 944	28051953	VFY The Consignment on Tea Boards Site. Verify Licence / Permit Issued in Accordance with the Provisions Of The Tea Act, 1953.	28051953-TB-00P33-01	https://egazette.nic.in/WriteReadData/1954/E-2232-1954-0069-103338.pdf https://egazette.nic.in/WriteReadData/1954/E-2232-1954-0063-103332.pdf		
2	G.S.R. 354	18031959	With effect from such date as may be fixed by the Central Government by notification in the Official Gazette in this behalf, no person including a manufacturer of tea shall export, import, sell, offer for sale buy from licensed sellers of tea wastes within India or from registered sellers of tea wastes beyond the territorial boundaries of India or hold in stock any tea waste except under and in accordance with the terms and conditions of a licence granted to him under this Order	18031959-TB-00P33-01	https://egazette.nic.in/WriteReadData/2002/E-2538-2002-0103-114650.pdf		
3	S.O. 486(E)	01042005	No distributor shall carry on the business of distributing imported tea and no exporter shall export tea or export imported tea except under a business license obtained in accordance with the provisions of this	01042005-TB-00P33-01	https://egazette.nic.in/WriteReadData/2005/E_338_2011_019.pdf		

			order.				
4	S.O. 486(E)	01042005	No distributor shall carry on the business of distributing imported tea and no exporter shall export tea or export imported tea except under a business license obtained in accordance with the provisions of this order.	01042005-TB-00C33-01	https://egazette.nic.in/WriteReadData/2005/E_338_2011_019.pdf		

Select PGA: National Authority Chemical Weapons Convention (CWC) Select Year: Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	Section 15 and 17 of the CWC Act, 2000	28082000	<p>1. Import Of Category 1a(Schedule 1 To CWC) Chemicals - Nitrogen Mustards: Hn1: Bis(2-Chloroethyl)Ethylamine Or Hn2: Bis(2-Chloroethyl)Methylamine Or Hn3: Tris(2-Chloroethyl)Amine - Is Restricted And Will Be Allowed Only After Obtaining Permission From The National Authority, CWC, Under Section 15 Of The CWC Act, 2000. Where Reference Is Made To Groups Of Di-Alkylated Chemicals, Followed By A List Of Alkyl Groups In Parentheses, All Chemicals Possible By All Possible Combinations And Alkyl Groups Listed In Parentheses Are Considered Prohibited Unless Explicitly Exempted.</p> <p>2. Import Of Category 1a(Schedule 1 To CWC) Chemicals - O-Alkyl (<C10, Incl. Cycloalkyl) Alkyl (Me, Et, N-Pr Or I-Pr)- Phosphonofluoridates / Phosphoramidocyanidates E.G. Sarin:O-Isopropyl Methylphosphonofluoridate; Soman:O-Pinacolyl Methylphosphonofluoridate; Tabun:O-Ethyl N,N-Dimethyl Phosphoramidocyanidate; S-2-Dialkyl (Me, Et, N-Pr Or I-Pr)- Aminoethyl Alkyl</p>	28082000-CW-00B14-01	<p>https://egazette.nic.in/WriteReadData/2000/E_42_2013_158.pdf</p> <p>https://nacwc.gov.in/writereaddata/CWC_Related/Indian_CWC_Act_2000/english/1_Upload_1419.pdf</p> <p>https://egazette.nic.in/WriteReadData/2005/E_598_2011_013.pdf</p>		

			<p>(Me, Et, N-Pr Or I-Pr) Phosphonothiolates And Corresponding Alkylated Or Protonated Salts; Vx:O-Ethyl S-2-Diisopropylaminoethyl Methylphosphonothiolate; Alkyl (Me, Et, N-Pr Or I-Pr) Phosphonyldifluorides Df:Methylphosphonyldifluoride; O-Alkyl (H Or <C10, Incl. Cycloalkyl) O-2-Dialkyl (Me, Et, N-Pr Or I-Pr)- Aminoethyl Alkyl (Me, Et, N-Pr Or I-Pr) Phosphonites And Corresponding Alkylated Or Protonated Salts; Ql:O-Ethyl O-2-Diisopropylaminoethyl Methyl Phosphonite; Chlorosarin: O-Isopropyl Methylphosphonochloridate; Chlorosoman: O-Pinacolyl Methylphosphonochloridate - Are Restricted And Will Be Allowed Only After Obtaining Permission From The National Authority, CWC, Under Section 15 Of The CWC Act, 2000. Where Reference Is Made To Groups Of Di-Alkylated Chemicals, Followed By A List Of Alkyl Groups In Parentheses, All Chemicals Possible By All Possible Combinations And Alkyl Groups Listed In Parentheses Are Considered Prohibited Unless Explicitly Exempted.</p> <p>3. IMPORT OF CATEGORY 1A (Schedule 1 To CWC) Chemicals - Lewisites: 2-Chloro Vinyl Dichloroarsine Or Bis(2-Chlorovinyl) Chloroarsine; Tris(2-Chloro Vinyl)Arsine - Are Restricted And Will Be Allowed Only</p>			
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			<p>After Obtaining Permission From The National Authority, CWC, Under Section 15 Of The CWC ACT, 2000. Where Reference Is Made To Groups Of Di-Alkylated Chemicals, Followed By A List Of Alkyl Groups In Parentheses, All Chemicals Possible By All Possible Combinations And Alkyl Groups Listed In Parentheses Are Considered Prohibited Unless Explicitly Exempted.</p> <p>Import Of Category 1a(Schedule 1 To CWC) Chemicals - Sulfur Mustards: 2-Chloroethylchloromethylsulfide Or Mustard Gas: Bis(2-Chloroethyl)Sulfide Or Bis(2-Chloroethylthio)Methane Or Sesquimustard: 1,2-Bis(2-Chloroethylthio)Ethane Or 1,3-Bis(2-Chloroethylthio)-N-Propane Or 1,4-Bis(2-Chloroethylthio)-N-Butane Or 1,5-Bis(2-Chloroethylthio)-N-Pentane Or Bis(2-Chloroethylthiomethyl)Ether Or O-Mustard: Bis(2-Chloroethylthioethyl)Ether Or 2-Chloroethylchloromethylsulfide Or O-Alkyl (H Or <C10, Incl. Cycloalkyl) S-2-Dialkyl (Me, Et, N-Pr Or I-Pr)- Aminoethyl Alkyl (Me, Et, N-Pr Or I-Pr) Phosphonothiolates And Corresponding Alkylated Or Protonated Salts E.G. Vx:O-Ethyl S-2-Diisopropylaminoethyl Methyl Phosphonothiolate - Are Restricted. Where Reference Is Made To Groups Of Di-Alkylated Chemicals, Followed By A List Of Alkyl Groups In Parentheses, All Chemicals</p>				
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			Possible By All Possible Combinations And Alkyl Groups Listed In Parentheses Are Considered Prohibited Unless Explicitly Exempted.				
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Select PGA: Food Safety and Standards Authority of India (FSSAI) Select Year: Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	F. No. 4067/MOC-Trade/Reg-FSSAI/2017 (Part-1)	03112021	Food Safety and Standards (Import) Regulations, 2017 Regulation 18(1) Regulation 18(3), (4)	03112021-FS-00A15-1	https://egazette.nic.in/WriteReadData/2021/230964.pdf		
2	F. No. 1605/FSSAI/Import/2016(pt-2)	14022022	Food Safety and Standards (Import) Regulations, 2017 Regulation 7(3) (b)	14022022-FS-00A15-1	https://egazette.nic.in/WriteReadData/2022/233404.pdf		

Select PGA: Wildlife Crime Control Bureau (WCCB)

Select Year:

Search

Sr. no.	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	WILD LIFE (PROTECTION) ACT, 1972	09091972	Export of species of wild origin including their parts, products, articles and derivatives are prohibited for commercial trade	09091972-WC-00P31-01	https://egazette.nic.in/WriteReadData/1972/E-1345-1972-0061-59763.pdf		
2	WILD LIFE (PROTECTION) ACT, 1972	09091972	Import of species of wild origin including their parts, products, articles and derivatives are prohibited for commercial trade	09091972-WC-00E32-01	https://egazette.nic.in/WriteReadData/1972/E-1345-1972-0061-59763.pdf		
3	Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) (egazette reference not available)	18101976	Export/Re-Export of CITES-listed species is governed by the provisions of CITES	18101976-WC-00P33-01	https://cites.org/eng/parties/country-profiles/in		
4	Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES)	18101976	Import of CITES-listed species is governed by the provisions of CITES	18101976-WC-00E123-01	https://cites.org/eng/parties/country-profiles/in		

	(egazette reference not available)						
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Select PGA: Spices Board

Select Year:

Search

Sr. no.	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	Notification No. 122 (E) (egazette reference not available)	26021987	Spices Board Certificate Issued In Accordance With The Provisions Of The Spices Board Act, 1986 is required For Export Of Spices	26021987-SB-0P163-01	http://indianspices.com/sites/default/files/SpicesBoardAct1986andSpicesBoardRules1987.pdf		
2	Circular No.05/2022-23 (egazette reference not available)	27052022	Mandatory Sampling & Testing of export consignments of Spices & Spice products under the Quality Evaluation System of Spices Board-reg	27052022-SB-0P161-01	http://indianspices.com/trade/trade-notifications/notificationdetails.html?id=316		

Select PGA: Central Insecticides Board (CIB)

Select Year:

Search

Sr. no.	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	S.O. 3951(E)	08082018	<ol style="list-style-type: none"> 1. The Import Of Sodium Cyanide As A Pesticide Is Banned. Refer The Pesticides (Prohibition) Order, 2018 Vide S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare. 2. Ethylene Dibromide Aka 1,2-Dibromoethane As An Insecticide Is Banned For Manufacture, Import And Use. Refer S. O. 682(E) Dt 17-07-2001. 3. The Import Of Diazinon And Fenarimol Is Completely Banned. Ref S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare. 4. Import Of Benomyl And Triazophos Is Completely Banned. Ref S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare. Azinphos-Methyl(Gusathion M), Azinphos-Ethyl, Benomyl, Cyproconazole, Cyromazine,, Fenpicionil, Flutriafol, Imazapyr And Its Salts (Arsenal),Imazethapyr And Its Salt, Quizalofop & Its Salt, Prothioconazole, Simeconazole Requires Central Insecticide Board (Cib) Regn/Import Permit. 5. The Import Of Tridemorph Is Completely Banned Ref. S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers 	08082018-IN-00E32-01	https://egazette.nic.in/WriteReadData/2018/188458.pdf		

			<p style="text-align: center;">Welfare.</p> <p>6. The Import Of Dichlorvos Is Prohibited.Ref S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare.</p> <p>7. Import Of Phosphamidon Is Prohibited Ref S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare.</p> <p>8. The Import Of Alachlor Is Prohibited -Ref S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare.</p> <p>9. The Import Of Carbaryl Is Completely Banned Ref- S.O. 3951(E) Dated 08.08.2018 Issue By Ministry Of Agriculture And Farmers Welfare.</p> <p>10. The Import Of Tridemorph Is Completely Banned Ref. S.O. 3951(E) Dated 08.08.2018, Min Of Agri & Fw.</p> <p>11. The Import Of Methyl Parathion Is Completely Banned.Ref S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare.</p> <p>12. The Import Of Linuron Is Completely Banned. Ref- S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare.</p> <p>13. The Import Of Fenthion Is Completely Banned From The Date Of Publication Of S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare.</p> <p>14. As Per S.O. 3951(E) Dated 08.08.2018 Issued By Ministry Of Agriculture And Farmers Welfare, (I) The Import Of Benomyl, Carbaryl, Diazinon, Fenarimol, Fenthion,Linuron, Methoxy Ethyl Mercury Chloride, Methyl Parathion, Thiometon, Tridemorph Are</p>			
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			<p>Prohibited From The Date Of Publication Of The Order.(Ii) The Import Of Sodium Cyanide Is Banned For Insecticidal Purpose. (Iii) The Import Of Trifluralin Except For Use In Wheat Is Prohibited (Iv)Further Import Of Trifluralin,Alachlor, Dichlorvos, Phorate, Phosphamidon, Triazophos, Trichlorfon Is Prohibited With Effect From The 1st January, 2019.(V)In Case Of Alachlor, Dichlorvos, Phorate, Phosphamidon, Triazophos, Trichlorfon, It Is Very Toxic To Aquatic Organism, Hence A Cautionary Statement Should Be Incorporated On Label And Leaflets That It Is Toxic To Aquatic Organism, Hence Should Not Be Used Near Water Bodies, Aquaculture Or Pisciculture Area (Vi)In Case Of Dichlorvos, Phorate, Phosphamidon, Triazophos Trichlorfon ;A Warning May Be Incorporated In The Label And Leaflet Stating That This Product Is Toxic To Honey Bees So Do Not Spray During Active Honey Bees Foraging Period Of The Day (Vii) In Respect Of Phorate, Phosphamidon, Triazophos Trichlorfon Also A Cautionary Statement Should Incorporated In Label And Leaflet That The Product Is Toxic To Birds.</p>			
2	G.S.R.1650 G.S.R 840(E) G.S.R 151(E)	02091968	<p>1. Under section [9] of the Insecticides Act, 1968 all chemicals intended to be used as Insecticides, Rodenticides, Fungicides, Herbicides Etc. [Referred to as Insecticides under the Act] require mandatory registration for import. In cases, where the Insecticide is imported for non-insecticidal purpose, an</p>	02091968-IN-00A81-01	<p>https://egazette.nic.in/WriteReadData/1971/E-1388-1971-0195-62402.pdf</p> <p>https://egazette.nic.in/WriteReadData/2015/166653.pdf</p> <p>https://egazette.nic.in/WriteReadData/20</p>	

			<p>import permit is necessary from the registration committee under the Department of Agriculture and Farmers Welfare. The Registration Committee while granting registration or a permit for import of an insecticide spells out the conditions for import which inter alia, may include reference to the source of import. No Insecticide can be imported from a source other than that specified on the Certificate of Registration or the permit, as the case may be. In addition, the Registration Committee may issue regulatory guidelines from time to time with respect to safety, efficacy, quality etc. which warrant full compliance from importers. Places at which Insecticides may be imported is restricted. Refer Rule 45 of Insecticides Rules, 1971. Court Order 2002(146)Elt 19 (Sc) & CBICCIRS 35/11 Dt.9.8.11, 7/14 Dt 7.3.14 & Insecticide Act/Rules.</p> <p>2. Items/other items falling under this CTI may figure in the schedule to the Insecticide Act 1968. In case of Insecticides in the schedule to the said Act, Registration or and permit from secretariat of CIB&RC is required. Places at which Insecticides may be imported is restricted please refer rule 45 of Insecticides Rules,1971. In cases, where the Insecticide is imported for Non-Insecticidal purpose, an import permit is necessary from the Registration Committee Under the Dept of Agri and Farmers Welfare</p> <p>3. Items/other items falling under this CTI may</p>		<p>14/158921.pdf</p>		
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			<p>figure in the schedule to the Insecticide Act 1968. In case of Pesticides in the schedule to the said act, registration or and permit from secretariat of CIB&RC is Required.</p> <p>4. Registration or Registration or Nabam, Ziram Requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>5. Thiram requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>6. Spirodiclofen and Warfarin requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>7. Piperonyl Butoxide, Rotenone, Sulfoxide requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit. other chemicals falling under this CTI may also figure in the schedule to the Insecticide Act 1968.</p> <p>8. Ryanodine, (Ryania), Dazomet, Difenoconazole, Dimethomorph, Furilazole, Propiconazole, Tebuthiuron, Tiadinil, Fluoxastrobin, Dimethenamid-P requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>9. Registration or Chlorfenson, Fenson requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>10. Endrin manufacture import and use is banned Registration or import Acrolein, Metaldehyde,</p>			
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			<p>Acequinocyl, Dalapon requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit</p> <p>11. Registration or import Registration or import Registration or import MCPA requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit. items/other items falling under this CTI may figure in the schedule to the Insecticide Act 1968. In case of pesticides in the schedule to the said Act, registration or and permit from secretariat of CIB&RC is required. Places at which Insecticides may be imported is restricted, refer Rule 45 of Insecticides Rules,1971.</p> <p>12. Monuron (CMU), Hexaflumuron requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>13. Ryanodine, Ryania, Dazomet, Difenoconazole, Dimethomorph, Furilazole, Propiconazole, Tebuthiuron, Tiadinil, Fluoxastrobin, Dimethenamid-P requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>14. Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit & ensure testing for examination of chemical composition, bio efficacy, human safety, probable effect on the soil and human life etc. also ensure testing of samples of technical grade / materials provided by importers in case of formulations</p>			
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			<p>15. Tefluthrin, Meperfluthrin requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>16. Ethalfluralin requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p> <p>17. Esfenvalerate requires Central Insecticide Board & Registration Committee (CIB&RC) registration or import permit.</p>				
3	S.O. 1374 (E)	07032014	<p>1. As Per Circ No. 37/2005-Cus 06.09.05 Import Of Boric Acid For Non Insecticidal Use May Be Allowed Only On The Basis Of Import Permit Issued By Central Insecticide Board & Registration Committee (CIB&RC) Under Ministry Of Agriculture. This Would Be In Addition To The Requirement Of The Ministry Of Agriculture Specified In Para 2 & 3 Of Circular No. 61/2004-Cus Dt 28.10.04. If Applicable Also Ensure Testing Of Samples Of Technical Grade / Materials Provided By Importers In Case Of Formulations As Per Circular No. 07/2014-Cus Dt 07.03.14</p> <p>2. Vfy Central Insecticide Board (CIB) Regn/Import Permit & Ensure Testing For Examination Of Chemical Composition, Bio Efficacy, Human Safety, Probable Effect On The Soil And Human Life Etc. Also Ensure Testing Of Samples Of Technical Grade / Materials Provided By Importers In Case Of Formulations</p>	07032014-IN-00A81-01	https://egazette.nic.in/WriteReadData/2005/E_1109_2012_008.pdf		
4	G.S.R 151(E)	07032014	Places At Which Insecticides May Be Imported Is Restricted. Refer Rule 45 Of Insecticides Rules, 1971 amended vide GSR 1588(E) dated	07032014-IN-000C3-01	https://egazette.nic.in/WriteReadData/2014/158921.pdf		

			22.12.2017. Court order 2002(146) ELT 19 (Sc) & CBEC CIRS 35/11 Dt.9.8.11, 7/14 Dt 7.3.14 & Insecticide Act/Rules.				
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Select PGA: Department of Legal Metrology (LMD)

Select Year:

Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	Legal Metrology Act, 2009 (Sections 19)	08022011	Registration for importer of weight or measure, if applicable. Refer section 19 of Legal Metrology Act, 2009 and Rule 15 of LM (General) Rules, 2011 as amended	08022011-LM-00B15-01	https://egazette.nic.in/WriteReadData/2011/E_60_2011_042.pdf		
2	G.S.R 202(E)	09032011	Registration of importer of packaged commodities. Refer section 18 of Legal Metrology Act, 2009 and Rule 27 of LM (General) Rules, 2011 as amended	09032011-LM-00B31-01	https://egazette.nic.in/WriteReadData/2011/E_124_2012_036.pdf		
3	G.S.R 183(E)	04032011	Approval of model of weighing and measuring equipment. Refer section 22 of Legal Metrology Act, 2009 and Rule 5 to Rule 12 of LM (Approval of Models) Rules, 2011 as amended	04032011-LM-00B83-01	https://egazette.nic.in/WriteReadData/2011/E_108_2012_037.pdf		

Select PGA: Textiles Committee

Select Year:

Search

Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	S.O. 264(E)	07041992	Standard Specifications for Cotton Mill-made cloth & cotton yarn for the purpose of export	07041992-TC-OP162-01	https://egazette.nic.in/WriteReadData/1992/E-0501-1992-0233-20342.pdf		
2	S.O. 265(E)	07041992	Standard specification for the material as defined in clause (b) of regulation 2 of the Mill-made cotton made-up articles (Towels) Inspection regulations for the purpose of export	07041992-TC-OP162-02	https://egazette.nic.in/WriteReadData/1992/E-0501-1992-0233-20342.pdf		
3	S.O. 266(E)	07041992	Standard Specifications for the purpose of export for the material as defined in clause (d) of regulation 2 of the Polyester-Cotton & Polyester-Viscose Blended Fabrics Inspection Regulations, 1971	07041992-TC-OP162-03	https://egazette.nic.in/WriteReadData/1992/E-0501-1992-0233-20342.pdf		
4	S.O. 267(E)	07041992	Standard specifications for the material as defined in clause (d) of regulation 2 of the Woollen, Worsted and Mixed Woollen and Worsted fabrics inspection Regulations, 1969	07041992-TC-OP162-04	https://egazette.nic.in/WriteReadData/1992/E-0501-1992-0233-20342.pdf		

5	S.O. 268(E)	07041992	Standard Specifications and type of Inspection for the purpose of export for the material defined in clause (e) of regulation 2 of the man-made fibre fabrics (Inspection) Regulations, 1972	07041992-TC-OP162-05	https://egazette.nic.in/WriteReadData/1992/E-0501-1992-0233-20342.pdf		
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Select PGA: Ministry of Environment, Forest and Climate Change (MoEFCC)

Select Year:

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Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	Hazardous And Other Wastes (Management, And Transboundary Movement) Rules, 2016	04042016	Import OF SELENIUM BEARING WASTES (A1010) AND WASTE HAVING SELENIUM; SELENIUM COMPOUNDS OR CONSTITUENTS OR CONTAMINANTS (A1020) IS PROHIBITED.	04042016-EF-00E311-01	https://Egazette.Nic.In/Writereaddata/2016/169012.Pdf		
2	HAZARDOUS And Other WASTES (MANAGEMENT, AND TRANSBOUNDARY MOVEMENT) RULES, 2016	04042016	Import OF MERCURY BEARING WASTES (A1010) AND WASTE HAVING MERCURY; MERCURY COMPOUNDS AS CONSTITUENTS OR CONTAMINANTS (A1030) IS PROHIBITED.	04042016-EF-00E311-02	https://Egazette.Nic.In/Writereaddata/2016/169012.Pdf		
3	PLI ACT, 1991; S.O 227 (E)	24031992	ON IMPORT OF SPECIFIED HAZARDOUS SUBSTANCES EXCEEDING THE SPECIFIED QUANTITIES THE OWNER HAS TO TAKE OUT INSURANCE POLICY AS PER THE PROVISIONS OF PLI ACT, 1991	24031992-EF-000E9-01	https://Egazette.Nic.In/Writereaddata/1992/E-0501-1992-0200-20310.Pdf		

4	THE MINISTRY OF ENVIRONM ENT AND FOREST AS STIPULATE D IN THE HAZARDOU S And Other WASTES (MANAGE MENT AND TRANSBOU NDARY MOVEMEN T) RULES 2016;		WASTE AND SCRAP OF HARD RUBBER HAVING BASEL NO. B3040; WASTE PARINGS AND SCRAP OF RUBBER HAVING BASEL NO. B3080 AND WASTE PNEUMATIC AND OTHER TYRES, EXCLUDING THOSE WHICH DO NOT LEAD TO RESOURCE RECOVERY, RECYCLING, RECLAMATION BUT NOT FOR DIRECT REUSE HAVING BASEL CODE B 3140 FALLS UNDER PART B OF SCHEDULE III OF THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016 ARE ALLOWED BY ACTUAL USER SUBJECT TO CONSENT / PERMISSION FROM THE MINISTRY OF ENVIRONMENT AND FOREST AS STIPULATED IN THE HAZARDOUS WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDARY MOVEMENT) RULES 2016.	04042016-EF- 00B14-01	https://Egazette.Nic.In/Writereaddata/2016/169012.Pdf		
5	HAZARDOU S And Other WASTE (MANAGE MENT And TRANSBOU	04042016	FOR HAZARDOUS WASTE LISTED IN PART A OF SCHEDULE III ENSURE ACTUAL USER, VERIFY PRIOR INFORMED CONSENT AND MOEF PERMISSION. FOR OTHER WASTE LISTED IN PART B OF SCHEDULE III ENSURE ACTUAL USER AND VERIFY	04042016-EF- 00B81-01	https://Egazette.Nic.In/Writereaddata/2016/169012.Pdf		

	NDRY MOVEMENT) RULES, 2016		MOEF PERMISSION. FOR OTHER WASTE LISTED IN PART D OF SCH. III ENSURE AND VFY DOCS AS SPFD IN RULE 13(2) AND IN SCHEDULE VIII.				
6	G.S.R 228(E)	31032021	Lead Stabilizer In Polyvinyl Chloride (PVC) Pipes And Fittings Rules, 2021 - Prohibition Of Use Of Lead Or Lead Compounds For Manufacturers And Importers	31032021-EF-00A82-01	https://Egazette.Nic.In/Writereaddata/2021/226327.Pdf		
7	S.O.670 (E) Dated 19-07-2000	19072000	<p>Ozone Depleting Substances (Regulation And Control) Rules, 2000 Regulates The Production, Consumption, Import And Export Of Ozone Depleting Substances (Ods) In Line With The Phase-Out Schedule Of Montreal Protocol On Substances That Depletes The Ozone Layer.</p> <p>The ODS Rules Have Been Amended In 2001, 2003, 2004, 2005, 2007, 2014 And 2019, To Implement ODS Phase-Out Activities In The Country.</p>	19072000-EF-0E323-01	https://Egazette.Nic.In/Writereaddata/2000/E_471_2013_021.Pdf		

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Sr. No	E-Gazette Reference Number	Date	Subject	CCN No.	Download	History	Remarks
1	The Hazardous Waste (Management & Transboundary Movement) Amendment Rules, 2022 (G.S.R. 593 (E))	21072022	Extended Producer Responsibility on New and Waste Tyres	21072022-PC-0E123-01	https://egazette.nic.in/WriteReadData/2022/237454.pdf		
2	E-Waste Management Rules, 2016 (G.S.R. 338(E))	23032016	Importers of electrical and electronic equipment (EEE) items as notified in the said Rules required to have EPR authorization. Importers of Used Multi-function print and copying devices are required to have EPR Authorisation (EPRA)	23032016-PC-0E123-01	https://egazette.nic.in/WriteReadData/2016/168819.pdf		
3	Batteries (Management and Handling) Rules, 2001 (S.O.432 (E))	16052001	Whereas a notification of the Government of India in the Ministry of Environment & Forests was published in the Gazette of India, Extraordinary, Part II section 3, sub-section (ii) vide No. S.O.491(E), dated 24th May,	16052001-PC-00B15-01	https://egazette.nic.in/WriteReadData/2001/E-2415-2001-0311-111565.pdf		

			2000 and corrigendum published in the Gazette of India Extraordinary Part-II section 3, sub section (ii) vide No.S.O.593 (E)dated 23rd June, 2000 under powers conferred by section 6,8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), inviting objections from persons likely to be affected, within a period of sixty days from the date of publication of the said notification with regard to the Government's intention to notify the Battery (Management and Handling) Rules, 2000				
4	Plastic Waste Management (Second Amendment) Rules, 2022 (G.S.R. 522(E))	0607202 2	Extended producer responsibility on Plastic Packaging	06072022-PC-0E123-01	https://egazette.nic.in/WriteReadData/2022/237182.pdf		
5	The Environment (Protection) (Second Amendment (G.S.R. 535(E))	0708201 3	"The Environment (Protection) (Second Amendment) Rules 2013"	07082013-PC-00B83-01	https://egazette.nic.in/WriteReadData/2013/E_397_2013_025.pdf		